

CC No. 345/2019
 FIR No. 249/2014
 PS Mayur Vihar
 State Vs. Bhanu Kanwariya

21.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the State.
- : **Neither accused Bhanu Kanwariya has joined through VC nor his Counsel has joined.**

The matter is at the stage of prosecution evidence, therefore, as per office order no. 26/DHC/2020 dated 30.07.2020 received from Delhi High Court, this matter cannot be taken up through video conferencing or physically. Therefore, matter is adjourned to 03.11.2020 for PE.

Put up on 03.11.2020 for PE.

A copy of this order be supplied to the Ld. Prosecutor; accused; Counsel for the accused; as well as to the IO, through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Dig Vinay Singh)
 Special Judge (PC Act) ACB-02
 Rouse Avenue Courts, New Delhi
 21.09.2020 (r)

CC No. 108/2019
 FIR No. 345/2013
 PS Shahdara
 State Vs. Sumdev & Anr.

21.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the State.
- : Accused no. 1 Sumdev along with Counsel Sh. Raj Kamal Arya.
- : Accused no. 2 Vikram Singh Meena along with Counsel Sh. Yogesh Verma.

Vide order dated 25.09.2019 in Crl. M. C. No. 4808/19 the examination of Sanctioning Authority, as ordered by the Ld. Predecessor vide its order dated 16.03.2019, has been **stayed by Hon'ble High Court**. The next date of hearing before the Hon'ble Delhi High Court is stated to be 16.10.2020 as informed by Counsel for accused. This matter is thus at the stage of evidence of sanctioning authority and cannot progress through video conferencing in view of the order dated 16.03.2019 being stayed and as per Office order no. 26/DHC/2020 dated 30.07.2020 received from Delhi High Court.

Put up on 21.12.2020 for appearance. A copy of this order be supplied to the Ld. Prosecutor; both the accused persons; Ld. Counsels for both the accused; as well as to the IO, through e-mail/WhatsApp. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Dig Vinay Singh)
 Special Judge (PC Act) ACB-02
 Rouse Avenue Courts, New Delhi
 21.09.2020 (r)

CC No. 286/2019
 FIR No. 27/2015
 PS ACB
 State Vs. Mukesh Kumar @
 Rajesh & Anr.

21.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the State.
- : Accused Mukesh with Counsel Sh. Raj Kamal Arya.
- : Accused Lalit Rathi is not present, but his Counsel Sh. R. K. Mirg is present. It is stated by the Ld. Counsel that accused Lalit Rathi is in quarantine.

The matter is at the stage of prosecution evidence, therefore, as per office order no. 26/DHC/2020 dated 30.07.2020 received from Delhi High Court, this matter cannot be taken up through video conferencing or physically. Therefore, matter is adjourned to 02.11.2020 for PE.

Put up on 02.11.2020 for PE.

A copy of this order be supplied to the Ld. Prosecutor; both the accused persons; Ld. Counsels for both the accused; as well as to the IO, through e-mail/WhatsApp. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Dig Vinay Singh)
 Special Judge (PC Act) ACB-02
 Rouse Avenue Courts, New
 Delhi
 21.09.2020 (r)